



2026:AHC:49929

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 9166 of 2026

Ramchandra

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Muktesh Kumar Singh, Rakesh Kumar Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the counsel for the petitioner to direct the Respondent No.2 namely Tehsildar, Tehsil Machhalishahar, District Jaunpur to decide the restoration application dated 29.03.2025 as well as stay application of the petitioner pending in the Case No.9751 of 2024 (Computerized Case No.T202414360309751), Report Lekhpal Vs. Ramchandra Yadav) under Section 67 of Uttar Pradesh Revenue Code, 2006 within stipulated period.
2. Facts in brief as contained in the writ petition are that in the proceedings initiated under Section 67 of the U.P. Revenue Code, 2006 in Case No.9751 of 2024 an order of eviction and damages has been passed by the Respondent No.2 vide order dated 15.02.2025.
3. Aforesaid order was passed in an exparty manner and application has been filed along-with an application for interim protection. Since no decision has been taken, the petitioner has preferred the present writ petition.
4. From perusal of the order dated 15.02.2025 passed by the Respondent No.2, the Court is more than satisfied that the aforesaid order has been passed in complete violation of principles of natural justice as well as the procedure prescribed under Rules, 67 of the Rules, 2016.
5. In this view of the matter and also in the interest of justice, Respondent No.2 namely Tehsildar, Tehsil Machhalishahar, District Jaunpur is

directed to pass appropriate order on the restoration application filed by the petitioner, most expeditiously and preferably within a period of **three months** from the date of presentation of certified copy of this order.

6. Till the disposal of the aforesaid application, status quo as on today shall be maintained between the parties.

(Prakash Padia,J.)

March 11, 2026

Swati